## NATIONAL COMPANY LAW TRIBUNAL DIVISIONAL BENCH **CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 13/02/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

APPLICATION NUMBER	:	
PETITION NUMBER	: TCP/184/2016 : Venkatraman Shivkumar : M/s Then India Energy Private Limited & 13 others	
NAME OF THE PETITIONER(S)		
NAME OF THE RESPONDENT(S)		
UNDER SECTION	: 397/398	
S.No. NAME (IN CAPITAL)	DESIGNATION	SIGNAȚURI
·	REPRESENTATION BY WHOM	
1. N.IC. BHANSAL	For R5, 6, 12013	Domo
2. K.RAMAKAMY & G.V.MOHAN KUMAR	course for Pretitioner	G.V.
3. A PENGARAJAN	for Then in	Ar
A KAUTHA BORAT) 5. J. Pachizuppan	Locke #3.	
	Ry 9 11	X 1/A

## ORDER

Shri G V Mohan Kumar, counsel for petitioner present. Shri A Rangarajam, counsel for R1, Ms Kavitha Balaji, counsel for R2 & R3, Shri J Pachiyappan, counsel for R4 & R11, Shri N K Bhansali, PCS representing R5, R6, R12 & R13 are present. Counsels for R1 and counsel for R4 and R11 already filed a memo adopting the counter filed by R2 & R3. The same is taken on record. PCS representing R5, R6, R12 & R13 filed an application for setting aside ex parte order passed by this Tribunal on 29.11.2016 alongwith another application for condoning the delay. Copy of the same is served to the other side. Counsel for petitioner sought time to file objections to the application filed by R5, R6, R12 & R13. Put up on 22/2/2017 at 10.30 A.M.

(CH. MOHD. SHARIEF TARIO)
MEMBER (JUDICIAL)

( K. ANANTHA PADMANABHA SWAMY) MEMBER (JUDICIAL)